

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1
CAMP: NAGPUR

ST.NO.(N) 138/93
O.A.No.758/93.

MRS. USHA V NARAD

APPLICANT

V/S

UNION OF INDIA THROUGH
DIRECTOR OF POSTAL SERVICES & ORS.

RESPONDENTS

CORAM: HON.SHRI JUSTICE M S DESHPANDE, V.C.
HON. SHRI M Y PRIOLKAR, MEMBER (A)

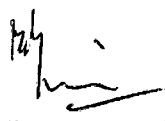
ORAL JUDGMENT:

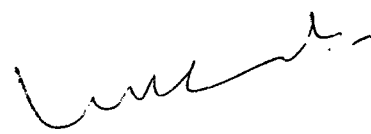
DATED: 27.7.93

(PER: M S DESHPANDE, VICE CHAIRMAN)

Head Mr. Bower, counsel for the applicant
and Shri Sundaram, counsel for the respondents.

It appears that the applicant has already
filed an appeal against the order of recovery and that
appeal is pending. Shri Sundaram states that the appeal
would be decided within three months from to day. In
view of this statement the application is disposed of.


(M Y Priolkar)
Member(A)


(M S Deshapnde)
Vice Chairman